

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 123

IA(I.B.C)/594(CH)2024
in
CP(IB) No. 631(CH)2019
(Admitted)

IN THE MATTER OF:

Ashish Dhillon

...Petitioner

Vs.

M/s Ram Hari Motors Pvt. Ltd.

...Respondent

Under Section: 9, 60(5), Regulation 44(2), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 10.06.2024.

Sd/-

Court Officer

Preeti
15.05.2024